रिलीजियन अधिकार दिलाता है, उसको ध्यान में लेते हुए आज तक गुरू तेगबहादुर जी के कुर्बानी दिवस, मार्टडम डे की छुट्टी नहीं दी जाती।

महोदया, जब माननीय सदस्य ने इस मांग को रखा है, तो मैं यह भी मांग करना चाहता हूं कि सारे समुदायों से बात करके आप छुट्टियों का निर्णय करें । अगर क्रिशिन्चयन्स को क्रिसमस मनाने का अधिकार हैं तो उसी तरह से एक सिख को या उत्तर भारत के हिन्दुओं को, जिनके धर्म की रक्षा हेतु गुरू तेगबहादुर जी ने अपनी कुर्बानी दी थी, जिसके असेन्स को लेते हुए हमारे संविधान बनाने वालों ने आर्टिकल 25 को एड किया था, उसको ध्यान में रखते हुए उस दिन की भी छुट्टी होने की मैं मांग करता हूं। धन्यवाद।

THE DEPUTY CHAIRMAN: Now, I think, the Government should take note of it and find *out..(Interruptions)* 

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Madam, the sentiments expressed by hon. Members are taken note of and will be conveyed to the concerned Minister. And I assure the House, on behalf of the Government that we are not against secularism. There is no assault on secularism as somebody has mentioned.

THE DEPUTY CHAIRMAN: Okay, It is over now. Now, the Legislative Business.

#### **GOVERNMENT BILLS**

#### The Cantonments Bill, 2003

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. CHAMAN LAL GUPTA): Madam, I on behalf of Shri George Fernandes, beg to move for leave to introduce a Bill to consolidate and amend the laws relating to the administration of cantonments with a view to impart greater democratisation, improvement of their financial base to make provisions for developmental activities, proper regulation, control and management of defence lands iwncluding extension of cantonment laws

to such lands situated throughout the territory of India and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

PROF. CHAMAN LAL GUPTA: Madam, I introduce the Bill.

# THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BILL, 2003

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

### THE ARBITRATION AND CONCILIATION (AMENDMENT) BILL, 2003

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend the Arbitration and Conciliation Act. 1996.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

# THE UTTAR PRADESH REORGANISATION (AMENDMENT) BILL, 2003

THE DEPUTY CHAIRMAN: The Uttar Pradesh Reorganisation (Amendment) Bill, 2003. This Bill has a very imitated scope, and in the